

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 269 OF 2018 IN**  
**DFR NO.170 OF 2018**

**Dated: 16<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

|  |      |                      |
|--|------|----------------------|
| <b>BSES Rajdhani Power Ltd. &amp; Anr.</b>       | .... | <b>Appellant(s)</b>  |
| <b>Vs.</b>                                       |      |                      |
| <b>Pragati Power Corporation Ltd. &amp; Anr.</b> | .... | <b>Respondent(s)</b> |

Counsel for the Appellant (s) : Mr. Buddy A.Ranganadhan  
Mr. Rahul Kinra  
Mr. Ashotosh K.Srivastava

Counsel for the Respondent (s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal for R-1

Mr. Nikhil Nayyar  
Mr. Divyanshu Rai for R-2

**ORDER**

**IA No. 269 of 2018)**  
**(Application for Condonation of Delay in filing appeal)**

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that there is a delay of 92 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been made on application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, place on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 269 of 2018 for delay in filing the Appeal is allowed.

**DFR NO. 170 OF 2018**

**Admit.**

The learned counsel, Mr. M.G. Ramachandran appearing for the first Respondent and the learned counsel, Mr. Nikhil Nayyar, appearing for the second Respondents pray for six weeks time to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file their respective replies in this matter by 28.05.2018. Thereafter, rejoinder, if any, may be filed by 18.06.2018 after duly serving copy on the other side.

Registry is directed to number the appeal and list this matter on 11.07.2018, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*js/vt*